

FIR No. 74/18
PS Crime Branch
u/s 420/468/471 IPC & 18 A(1)18(C)/27 B(11)/27(C) Drugs & Cosmetics
Act
Bijender Vs. State

22.08.2020

Fresh application for extension of interim bail received. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Bijender.

Three bail applications taken up together as all are moved in 3 connected matters i.e. FIR No. 74/18, CC No. 274/19 & CC No. 427/19. These applications have been moved for extension of bail of applicant Bijender.

Arguments heard.

Vide order dated 22.07.2020, the applicant was admitted on interim bail in all the above three matters for 30 days. Ld. Counsel for applicant submits that interim bail of the applicant is going to expire today itself. In view of the judgement passed by Hon'ble High Court of Delhi on 13.07.2020 "*Court on its own motion Vs. State of NCT of Delhi & Ors*", W.P.(C)3037/2020, the interim bail of the applicant is extended till 31.08.2020, on the same terms and



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conditions as mentioned in the order dated 22.07.2020.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for
information.

Copy of this order be also placed in both the complaint cases i.e. bearing
No. 274/19 & 427/19.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-22.08.2020

State Vs. Mohd. Zubair etc.
FIR No. 54/13
u/s 302/382/411/120B/34 IPC
P.S. Sadar Bazar

22.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/surety.

This is an application for return of documents filed by the
surety. Let reply be called from the State whether any appeal is pending in this
case or not.

Put up on 24.08.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-22.08.2020

FIR No.05985/20
PS Kashmere Gate
u/s 394/397/482/411/34 IPC
State Vs. Yashwant Khatri @ Sangram Deswal & Anr.

22.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Both accused are in JC.

At request, put up for arguments on charge on 05.10.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-22.08.2020

CA No. 15/19
Regd. No. 209/2019
Nave Mohammad Vs. State

22.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: State for appellants.
Sh. Viwender Singh, Ld. Addl. PP for State/respondent.

Put up for arguments on appeal on 28.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-22.08.2020

FIR No. 343/19
PS Kashmere Gate
u/s 304/34 IPC
Amit Kumar Vs. State

22.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Amit Kumar.

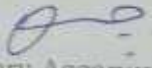
This is an application for extension of interim bail of the applicant/accused Amit Kumar. Reply filed by the IO.

Arguments heard.

Vide order dated 02.07.2020, the applicant was admitted on interim bail for 45 days. The period of interim bail of the applicant ^{has} ~~was~~ expired. In view of the judgement passed by Hon'ble High Court of Delhi on 13.07.2020 "Court on its own motion Vs. State of NCT of Delhi & Ors", W.P. (C)3037/2020, the interim bail of the applicant is extended till 31.08.2020, on the same terms and conditions as mentioned in the order dated 02.07.2020.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for information.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-22.08.2020

